1/16.1.1996

Hon'ble Mr. K.D. Saha, Member (A)

Adjourned to 9.2.1996 for admission.

(K.D. Saha)
Member (A)

MPS.

2/9. 2. 1996

Hon'ble Mr. K.D.Saha, Member (A)

Adjourned to 25.3.1996 for admission.

(K.D.Saha) Member (A)

MPS.

25/3/96 D

80657

Adjourned to 27/3/96.

Shari M. L. Roy Registrar D. Since the Division is not available at present the this case be adjourned sine die til the Division Bench is available.

d

Registrat

5./ 3.10.96

None appears on behalf of the applicant. The case is adjourned to 2.12.96 kmxkm for hearing on admission.

/ces/

(K.D. Saha)

Member (A)

(V.N. Mehrotra)
Vice-chairman

6./ 2.12.96. Shri Madan Pd. Singh, the counsel for the applicant.

Heard. It was noticed that the reliefs sought for this OA is for treating the period of 20.8.92 to 14.11.94 as on duty whereas in OA 507/93, this Tribunal passed, inter alia, the order that the above said period should be regularised as Earned Leave/Half Pay Leave/Extra-ordinary Leave depending on the quantum of leave due and admissible to the applicant as per rules.

2. The learned counsel for the applicant prays for withdrawl of this application. The OA is accordingly dismissed as withdrawn. Let a copy of this order be sent to the Department.

(D. Purkayastha)

Member (J)

(K.D. Saha)

Member (A)

/CBS/